

गिरे पड़े लोगों को आप को गवर्नमेंट में लेना पड़ेगा। आप किस पुलिस पर भरोसा करते हैं जिसमें 90 फीसदी ऐसे लोग हैं? आप किस ब्यूरोक्रेसी पर भरोसा करते हैं जिसमें 90 फीसदी ऊंची जाति के लोग हैं। चार सौ आदमी लूटते रहे, फूँकते रहे और वहाँ किसी के कान पर जूँ नहीं रेंगी। क्या इसमें पुलिस की और मैजिस्ट्रेट की कनाइवेंस नहीं है? तो मैं जानना चाहता हूँ कि वहाँ का थानाध्यक्ष किस जाति का था? वहाँ का एस० पी० किस जाति का था और वहाँ का जिला मैजिस्ट्रेट किस जाति का था और क्या यह सही है कि दुर्गासिंह की रिश्तेदार तारकेश्वरी सिन्हा हैं और क्या यह सही है कि वह तीन दिन तक वहाँ रहें, रुकी रहें? आप यह बतलायें तभी इस जुल्म की कहानी सामने आयेगी।

**श्री धनिक लाल मडल :** महोदय, पुलिस का जो कंपोजीशन है उसमें हरिजनों का और जो दूसरे कमजोर वर्ग हैं उनका प्रतिनिधित्व नहीं है। यह बात सही है। और हम लोग इस की कोशिश कर रहे हैं बिहार में भी और दूसरी जगह भी कि पुलिस के कंपोजीशन में सुधार हो . . . . (Interruptions)

**श्री महेन्द्र मोहन मिश्र:** वहाँ का आई०जी० किस जाति का है? मुख्य मंत्री किस जाति के हैं? (Interruptions)

#### REFERENCE TO THE ARBITRARY OFF-LOADING OF PASSENGERS BY THE PROTECTOR OF EMIRGRANTS

SHRI JAGJIT SINGH ANAND (Punjab):  
Mr. Deputy Chairman, Sir, I am thankful to you for permitting me to mention a matter of urgent public importance. Sir, it has come to my notice that a large number of people having valid travel documents, passports, visa, foreign travel clearance and O.K. flight tickets are being

arbitrarily off-loaded by the Protector of Emigrants at the last moment and they are being denied even the refund of the ticket money by Indian Airlines and Air India. Mr. Deputy Chairman, Sir, the Janata Party Government has liberalised issuing of passports and, I think, it is a deliberate thing to let the passports be liberally issued and let all people who cannot get employment in the country go abroad and seek employment there, and in that way, they are trying to get rid of the people to whom they cannot give employment in the country. This is the real reason. And lakhs and lakhs of people, under the belief that now that the passports are liberally issued and they can go abroad and seek their fortunes, have sold their last bit of property, have sold their cultivable fields in order to be able to go abroad. But now what has happened is that when the people have sold all their property, they have procured valid passports, they have procured the Reserve Bank clearance, they have procured the O. K. flight tickets, those people are off-loaded at the airport at the last moment. When they are offloaded, it is written that because the person has been off-loaded by the Protector of Emigrants, he is not entitled to any refund of the ticket money also. Sir, there are many cases of this type and there are at least, 40 cases from one plane-load, and I took up one of the cases in particular which is only a sample and which I want to refer to you.

Sir, it has come to my notice that a number of people holding valid passports are being offloaded like this by the Protector of Emigrants. Though there are many cases one case just in hand relates to one Mr. Gedar Singh, Ticket No. 1220555, who holds O.K. ticket for flight No. IC 451 from Delhi to Kabul on 22nd September, 1978, and an open ticket from Kabul to Delhi. He was off-loaded by Mr. Irvin Kumar, Protector of Emigrants, Delhi, and it was written on his Delhi-Kabul ticket by the Indian Airlines authorities that money should not be refunded to him. A refund on his

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Kabul-Amritsar back flight was also denied to him. It was an open dated flight and nothing was written on it. In this connection, Sir, I first approached the Indian Airlines Duty Officer, who told me of the existence of some rule preventing refund in all cases where the Protector of Emigrants has come in the way. On this matter I then saw Mr. Irwin Kumar, Protector of Emigrants, Regional Passport Office, New Delhi. He told me that he had nothing to do with this rule and that he had only exercised his authority to offload this person as he suspected that he would not return and would try to escape to another country. Now, Sir, this was just a suspicion. Mr. Irwin Kumar told me that there used to be only off and on checks but now there is a 24-hour machinery to check people going abroad. While on this matter, I would like to remind the House that there was in existence earlier a rule that whoever wanted to travel abroad, his guarantor had to take it for granted that if the person demised abroad or if the person got into difficulties abroad, the money would be realised from him. If that condition was still in existence, I would not have minded, or any other condition could have been imposed. There is a person, who has sold off all his property and is trying to go abroad and Mr. Irwin Kumar simply says, I have nothing to do with this rule.

Then, Sir, I go to the Indian Airlines Office. I spent the whole of last week between the Indian Airlines and the Passport Office with a person whom I do not know but who happens to come from Punjab. There I was told that Mr. Natarajan, the Station Manager, Indian Airlines, Delhi, is not in station and would return the next day. I go to see him again the next day. I see Shri Natarajan and he agreed with me that the passengers should not suffer because they are not to blame especially when a person is travelling on a valid passport, a valid visa to Afghanistan and

due clearance by the Foreign Travel Service, by the Deputy Controller, Exchange Control Department, Reserve Bank of India, New Delhi, has been given. But he asked me to go to another person called Mr. Rajagopal. Mr. Rajagopal is Director, Commercial, of the Indian Airlines. I am glad that the Civil Aviation Minister is here and I hope that he will also listen to me. I want that the Civil Aviation Minister, who by mistake is present should listen to the misdeeds of his Department and to fraternise with my dear friend, Mr. Ramamurti, later on. I am telling a gad tale.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I am listening.

SHRI JAGJIT SINGH ANAND: No. You have not been listening. You tell me what I was saying.

SHRI PURUSHOTTAM KAUSHIK: Please carry on.

SHRI JAGJIT SINGH ANAND: I am just saying that I was shuttling' from Indian Airlines to Passport Office and from Passport Office to Indian Airlines.

SHRI P. RAMAMURTI (Tamil Nadu): That subject is off.

SHRI JAGJIT SINGH ANAND: That subject is on, which you are not following. Then, I see Mr. Rajagopal. He is supposed to be Director, Commercial. Mr. Rajagopal asked me to tell him what I wanted or write to him about it. I sent a letter to him. Now, the point is that Mr. Natarajan as well as Mr. Rajagopal agreed with me that Kabul-Amritsar ticket should be immediately refunded. But when I send the boy for refund, he comes back and says that they did not agree, that the Accountant there says that there is another office at the Safdar-jung Airport and some boss is sitting there and he has to give it. Now, that fellow is an ordinary worker from Jullunder. He has wasted ten days here. He has sold his last property in the village in order to go abroad and now this poor fellow is only begging

for the refund of his ticket and there are big bureaucrats an<j top brass and blind people who frame these rules which conflict with other rules and nobody is prepared to look into them. It is not only one case. There are many many cases like this. I want to say that if the boy was of some means and if it was some decent civilised country, I am very sorry to observe, that he would have filed a case and he would have claimed not only the money but also all the charges from the Government. But every person cannot go and do it. I am asking who is this Mr. Irwin Kumar to stop a passenger from going abroad just on a suspicion. Will the Foreign Affairs Minister look into this? If they have definitely to stop people from going abroad and the Indian Airlines are going to say that at the last moment the man was off-loaded and the seat went vacant and therefore they are not prepared to refund the money, then let there be some rule and this scoundrel, whoever he is I am very sorry to abuse him, at least three days in advance should have a parade of these people, look at their faces, get some astrologer also to know the truth and do some mind-reading.

SHRI ARVIND GANESH KULKARNI (Maharashtra): The word 'scoundrel' is unparliamentary.

SHRI JAGJIT SINGH ANAND: All right, I withdraw it. All the same, he had no business to do it. Now, the real story is that Mr. Irwin Kumar was not there. His men were there. Those people who paid Rs. 200 to the man, they were taken out from another side and sent abroad and the persons who could not pay Rs. 200, were detained. This particular person could not pay Rs. 200 because he had exhausted all the money and had a foreign exchange worth 270 dollars. He met all the conditions but he is off-loaded and he has to run from pillar to post.

What I am saying, Sir, is that the Government—both the Ministry of External Affairs and the Civil Aviation Ministry—must look into it. The Civil Aviation Ministry must see to it that nobody is off-loaded who has the valid passport and the O.K. ticket and none has that bloody business of refusing a refund on that ticket—it is the Indian Airlines—under instructions (from the Government authority or whoever it is, when allowing the person to travel on his O.K. ticket for his flight. On the other hand, nobody who calls himself the protector of emigrant should be a punisher of the emigrants. The Government should come out with a clear policy. Either you don't allow people to go, or if people have a valid passport, they should not be off-loaded. This particular man has a five-year valid passport issued in August 1977 in Chandigarh. He has clearance from the Deputy Exchange Controller. This man has been granted 250 dollars by him and 25 dollars at the airport. And at the last moment, he is off-loaded. Who is responsible for all the days wasted? Who is responsible for all the money wasted and who is responsible for all the trouble caused? Who is responsible for my having to run about from one place to another? It is not just one case. There are 40 cases of that day and there are cases and cases. Whoever wants to go to Kabul, there are suspicions.

SHRI B. V. ABDULLA KOYA (Kerala): If he had offered some money as bribe or something, he would have gone.

SHRI JAGJIT SINGH ANAND: He said: "We were stopped and then we were told that if you pay Rs. 200 on the table, we will take you by another route and land you there."

SHRI LAKSHMANA MAHAPA-TRO (Orissa): This is a racket going on.

SHRI JAGJIT SINGH ANAND: But this is a racket being run by two departments of the Government which

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is most condemnable. I only wanted to say this thing, Sir. Thank you.

SHRI PURUSHOTTAM KAUSHIK: I can only assure the hon. Member that I will look into the matter. Had the hon. Member just put in a word to me on the telephone about this incident when it occurred, I would have taken some action.

SHRI JAGJIT SINGH ANAND: I went to all the possible officers; I did not want to come to you. I do not know if there is any such rule in existence.

MR. DEPUTY CHAIRMAN: Hon. Minister will look into it.

SHRI JAGJIT SINGH ANAND: There is a rule in Air India or the Indian Airlines that if anybody is offloaded by the Protector of Emigrants, then the refund on his ticket will also not be paid. If there is such a rule, please see to it that it is removed without any delay.

SHRI PURUSHOTTAM KAUSHIK: have said that I shall look into the matter.

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#### **.REFERENCE TO THE ALLEGED DEPORTATION OF FOUR IRANIAN STUDENTS FROM HYDERABAD**

SHRI BHUPESH GUPTA (West -Bengal): Sir, I invite your attention and through you, the attention of the House and the Government to a news item circulated by the U. N. I. and published in almost all the morning papers today. It says:

"Hyderabad: November 28. Four Iranian students in the city will be deported for allegedly indulging in political activities, the City Police Commissioner Mr. P. V. Pavitren said today reports UNI.

He said some Iranian students were seen taking part in various demonstrations and violent incidents in the city. There were 400 of them in Hyderabad."

Moreover, he said that the deportation proceedings against them were being taken. So, we are told that four Iranian students out of 400 in Hyderabad would be delivered to the Shah of Iran and his *Savaks* and killers and that too at a time when the Iranian people are rising all over the country to overthrow that regime and when that regime is tottering. Moreover, this step Government proposes to take at a time when the United States are directly intervening in the internal affairs of Iran.

[The Vice-Chairman (Shri Arvind Ganesh Kulkarni) in the Chair]

It is doing so with a view to suppressing by military force, by killing and shooting on a large scale, the popular uprising against one of the hated regimes of our times.

Now, Sir, this is a serious matter. As you know very well, the Iranian people all over the country are protesting against the Shah of Iran's tyrannical and blood-thirsty regime. The Iranian students in different capitals of the world are coming out invoicing the demands of the Iranian people and expressing their solidarity with them. Now, Sir, everybody knows that the Shah of Iran has been equipped by the U.S.A. with weapons whose value, according to various American journals, including the Time Magazine, is 10,000 million dollars. Now, just in this situation, when so much weapons are in their hands, when the regime there has been handed over to the military, when there is American intervention in the internal affairs of Iran, the Government of India shamelessly decides to hand over these Iranian students to the slaughter house of the Shah of Iran. What greater disgrace, a disgrace to our national, anti-imperialist and patriotic tradition, and shame for our country could there be than this kind of attitude and behaviour on the part "» of the Government. This is what I would like to say. These students are not indulging in illegal political activities. They are only holding